

(2022) 03 OHC CK 0004
In the Orissa High Court
Case No : Criminal Appeal No.350 Of 2021

Lala@Laljit@Lalajit Sahu

APPELLANT

Vs

State Of Orissa And Another

RESPONDENT

Date of Decision : 03-03-2022

Acts Referred:

Indian Penal Code, 1860 — Section 376D, 506

Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 — Section 3(2)(v), 14A

Citation : (2022) 03 OHC CK 0004

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : A.K. Budhia, K. K. Das

Final Decision : Dismissed

Judgement

B. P. Routray, J

1. Heard Mr. A.K. Budhia, learned counsel for the Appellant as well as Mr. K.K. Das, learned A.S.C. for the State-Respondent No.1.

2. This is an appeal under Sec.14A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act and the offences alleged are under Secs.376-D/506, I.P.C and Sec.3(2)(v) of the S.C. & S.T. (POA) Act.

3. Having heard both the parties and upon perusal of the evidence of the victim (P.W.1), I am not inclined to release the Appellant on bail. Accordingly, the prayer for bail is rejected.

4. The CRLA is dismissed.

5. However, as prayed for by learned counsel for the Appellant, learned trial court is directed to take expeditious steps for early completion of the trial.

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